

**GOVERNMENT OF INDIA
URBAN DEVELOPMENT
LOK SABHA**

UNSTARRED QUESTION NO:882

ANSWERED ON:24.02.2006

BASIC CIVIC AMENITIES IN SLUMS AND ILLEGAL COLONIES

Jha Shri Raghunath

Will the Minister of URBAN DEVELOPMENT be pleased to state:

(a) whether 35 per cent of Delhi's population lives in slums and illegal colonies with no sewage facilities; and

(b) if so, the reasons for not providing basic civic amenities in the slums and illegal colonies?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT (SHRI AJAY MAKEN)

(a): Government of NCT of Delhi has reported that no such survey has been conducted.

(b): Government of NCT of Delhi has reported that in unauthorized colonies located on private land, Hon`ble Delhi High Court in CWP No.4771/1993 has allowed provision of roads and drains, water and electricity. Delhi Jal Board is supplying water through hydrants & tankers.

So far as jhuggi clusters/slums are concerned, Slum & JJ Department (MCD) is providing minimum basic amenities like brick laying in the lanes, storm water drains, toilets and baths, dustbins, Dhalaos, Basti Vikas Kendras and Shishu Vatikas.